CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

CONTEMPT PETITION NO.170/00013/2020

IN

ORIGINAL APPLICATION NO.170/01403/2018 DATED THIS THE 27TH DAY OF NOVEMBER, 2020

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)
HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

Shri K.V. Nancharaiah, S/o K. Anajaiah, Aged about 59 years, #103, Bhage Gowda Layout, SAI LOTUS Channasandra, Rajarajeshwarinagar, Bangalore 560 0698

....Petitioner

(By Advocate Shri N. Amaresh)

Vs.

- Shri Sandip Pradhan,
 Director General,
 Sports Authority of India,
 J.N. Stadium Complex (East Gate),
 Lodhi Road, New Delhi 110 003
- 2. Shri M. Venkateshwar Reddy, Regional Director, Sports Authority of India, Netaji Subhash Southern Centre, Mysore Road, Bangalore 560 056
- 3. Shri N.S. Ravi Asst Director Netaji Subhash Southern Centre, Mysore Road, Bangalore 560 056

.....Respondents

(By Shri M.V. Rao, Senior Panel Counsel)

CP.No.170/00013/2020/CAT/BANGALORE

ORDER (ORAL)

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PER: SURESH KUMAR MONGA, MEMBER (J)

On 19.11.2020 when the matter was taken up for hearing, Shri M.V.

Rao, learned counsel representing the respondents had made a submission

that the order dated 26.09.2019 passed by this Tribunal in OA No.

1403/2018 has been challenged by the respondents before the Hon'ble High

Court of Karnataka at Bangalore in Writ Petition No. 3798/2020 and the

respondents have obtained an interim stay in the said case.

2. The fact as stated by Shri M.V. Rao has not been disputed by Shri N.

Amaresh, learned counsel representing the petitioner. Therefore, nothing

survives in the present Contempt Petition and the same is disposed of

having been rendered infructuous. However, the petitioner shall be at liberty

to get the CP revived in the eventuality of the dismissal of the Writ Petition

by the Hon'ble High Court.

3. Rule of the Court is discharged.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

/ksk/